

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 39 of 2002

Applicant (s) ... Premendra Rout Respondent (s) ... Union of India

Advocate for Applicant (s) ... Mr. D. P. Dhalasamant ... Advocate for Respondent (s) ...

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

~~L.P.O/R.D. for Rs.50/- filed
For Registration please~~

*Price
No.*

25/1/02

*For Admision & Determination
Order - copy served.*

*Biju
J. J.*

25/1/02

REGISTER

*25/1/2002
Registration*

Order dated 28.1.2002

Seen the petition. Heard Shri D.P.Dhalasamant learned counsel for the petitioner on the question of admission. After hearing the learned counsel for the petitioner, we feel that this O.A. can be disposed of at the stage of admission with appropriate direction to the departmental authorities. In view of this, we have also heard Shri B.Das, learned Addl. Standing Counsel, on whom a copy of O.A. has been served.

In this Original Application the petitioner has prayed for quashing order dated 21.12.2001 at Annexure-5 transferring the applicant from the post of Sr.Radio Technician, Gopalpur Light House

NOTES OF THE REGISTRY

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Ganjam District to Chitlet under the administrative control of Director (R), Orachin. This order at Annexure-5 has been issued in pursuance of the Director General, Light House and Lightships's order dated 8.12.2001, which is enclosed to this Annexure-5. The case of the applicant is that he has various personal difficulties and therefore, he should be allowed to continue at Gopalpur or posted anywhere in Orissa. We find that applicant has filed a representation dated 17.1.2002, addressed to the Director General, Light House and Lightships, New Delhi in which his personal difficulties have been projected. In consideration of this, we dispose of this O.A. at the stage of admission with direction to Director General, Light Houses & Lightships, New Delhi (Res.2) to dispose of the representation if not disposed of already, of the applicant at Annexure-6/within a period of 15 (fifteen) days from the date of receipt of copy of this order in accordance with rules and intimate the result thereon to the applicant within seven days thereafter. Till representation at Annexure-6 is disposed of as directed above, respondents are directed not to give effect to the order of transfer, at Annexure-5. No costs.

MEMBER (JUDICIAL)

John Mathew
VICE-CHAIRMAN
28/1/2002